

Name of the Corporate Debtor	Date of commencement of CIRP	02-02-2024	List of creditors as on:	23-Jul-24
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Annexure 2- List of unsecured Financial Creditors belonging to any class of creditors

SI No	Name of Creditor	Details of Claim received		Details of claims admitted					Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any	
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?						% Voting Share in CoC
1	ILFS*	15-02-2024	1,28,44,00,784	-		0	0	No		0	0	0	1,28,44,00,784	
2	Anupama Agarwal	16-02-2024	63,36,50,000	63,36,50,000	Financial debt	0	0	Yes		0	0	0	-	
3	ASL Sales and Service LLP*	16-02-2024	9,98,65,318	-		0	0			0	0	0	9,98,65,318	
4	ABG Cement Holdco Pvt Ltd	16-02-2024	30,17,94,000	30,17,94,000	Financial debt	0	0	Yes		0	0	0	-	
5	PFS Shipping (India) Ltd	16-02-2024	49,00,000	49,00,000	Financial debt	0	0	Yes		0	0	0	-	
6	Aries Management Services Pvt Ltd*	16-02-2024	78,83,000	-		0	0	Yes		0	0	0	78,83,000	
7	ABG Energy Ltd	16-02-2024	44,25,00,000	44,25,00,000	Financial debt	0	0	Yes		0	0	0	-	
8	Baba Gangaram Investment Services Pvt Ltd	16-02-2024	4,51,00,000	4,51,00,000	Financial debt	0	0	Yes		0	0	0	-	
9	Onaway Industries Ltd	16-02-2024	1,50,00,000	1,50,00,000	Financial debt	0	0	Yes		0	0	0	-	
10	Shivris Resources Pvt Ltd	16-02-2024	1,46,45,000	1,46,45,000	Financial debt			Yes					-	
			2,83,50,93,102	1,44,29,44,000		-	-			-	-	-	1,39,21,49,102	

Note

- * The following claimants have been asked to re-submit their claim in the relevant form specified under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- Prior to commencement of the corporate insolvency resolution process under the Insolvency and Bankruptcy Code, 2016, Vadraj Cement Ltd (VCL) was undergoing winding-up proceedings under the provisions of Companies Act, 1956 and an official liquidator was in charge of VCL. The resolution professional is still awaiting receipt of certain information and documents from the erstwhile official liquidator/management of VCL. The claims of creditors may need to be further reconciled and verified as and when relevant information is received from the erstwhile official liquidator/management.
- The last available audited financial statements for VCL are as on March 31, 2018, and the claims submitted by creditors have been verified on a best-efforts basis based on the limited available information.